का संचालन है उसको सुधारने कं∶ कोशिश होनं∵चाहिए।

श्रीमन, इससे भी पहला चाज तो यह है कि ग्राज जो कोयले की बिजला है उस पर ग्राश्रित रहेंगे तो वह महंगः पड़ेगां । हम बिजला कोयले और पानं के ऊपर श्राश्रित हैं ग्रौर पानः की, बिजला की योजनाएँ खटाई में पड़: हुई हैं। दूसरे जो बिजला वताई जा रहें है, जो स्थापित क्षमता है उसका 40-42 फ:सदा हः बिजला पैदा हो रहे है। ग्राज वहां विजलः का पुरे दर्जे का मिनिस्टर तक नहीं है। बिजलः बोर्डो पर कोई ग्रंकुश नहीं है। इंज नियर्स हड़ताल करते हैं ग्रौर जो चाहें मनवा लेते हैं ग्रीर नतःजा यह हो रहा है कि दाम भे बढ़ रहे हैं, इंज:-नियरों का तनख्वाह भा बढ रहा है, कर्मचारियों का सुविधाएं भा बढ़ रहा हैं लेकिन उत्पादन ग्रभ: म्थिकल से 40-42 सैंकड़ा हो रहा है। कर्मचारियों को नालायका और सरकार को गलत नःतियों कः वज्रुं से जितना उत्पादन भा हो रहा है वह खेतों या कारखानों में नहीं पहुंच पा रहा है। जो लासेज हैं वे हर साल बढ़ रहे हैं, 19 से 22 परसेंट तक लासेज हो रहे हैं । ५छनः बार जब हमारे मुजक्फरनगर में छापा मारा गया था तो मुजफ्फरनगर से मोदः नगर से सारे कारखानों में शत प्रतिशत बिजला का चोरा पाई गई । वहां 5 सिनेमाघर हैं, उनसे जितना रेवेन्यु मिला उसका हिसाब लगाया गया तो पता चता कि जितना वे रेवेन्यु दे रहे हैं उससे ढाई घंटे से ज्यादा कोई सिनेमाघर नहीं चल सकता जब कि वे 13 घंटे रोज चलते हैं। तो इस तरह से जो चोरो होतो है वह लासेज में लिख दो जातो है। श्राप बिजला पैदा नहीं करेंगे, मशाने ठीक से नहीं रखेंगे, कर्मचारियों को अनशासन में नहीं रखेंगे, पानी की योजनाएं पूरी नहीं करेंगे भ्रौर लासेज करेंगे श्रौर जब घाटा होगा तो अनाप शनाप किसानों के ऊपर बोझ डालेंगे । तो इसका नतःजा यह होगा कि जिस तरह से खाद पड़ो हई है लेकिन कोई लेने वाला नहीं है ग्रौर दूसरा श्रोर देश में श्रयाशा का चार्जे धड़लले से बिक रहा हैं क्योंिक उसको मालदार लोग ले रहे हैं । लेकिन जो स्टान का चार्जे हैं, जैसे बिजला है, खाद है या ट्रैक्टर है उसको कोई लेने वाला नहीं है क्योंिक किसानों का परचेजिंग पावर कम हो गई हैं । इसलिए बिजला जो कि इनपुट है, श्रगर श्राप 20 वो सदा में लोगों को श्रन्त देना चाहते हैं भरपेट लोगों को खिलाना चाहते हैं तो श्राप बिजला को इनपुट मानकर किसानों के ऊपर जो बिजला के दाम हैं उन पर नये सिरे से विचार काजिए श्रीर जो कर्मचारा नालायक हैं, उसके लिए किसानों को मत सताइए । यह। मेरा निवेदन है ।

REFERENCE TO THE NEED FOR IMPLEMENTATION OF THE DHILLON COMMISSION REPORT REGARDING THE REHABILITATION OF NOVEMBER, 1984 RIOT VICTIMS.

SARDAR JAGJIT SINGH AURORA (Punjab): Mr. Vice-Chairman, I want to bring to the notice of House about the conditions of the victims of the November, 1984 carnage. Relief to the victims of this carnage has been generally tardy and inadequate. After numerous representations, the Government decided to appoint the Dhillon committee to go into the victims' demands and needs and make recommendations. This Report was made public on the 8th of February, 1986 and there we're 16 major recommendations in it. Sir, I would first like to mention Recommendation No. 6 which was made by the Dhillon Committee and which was accepted by the Government bacause in their reply to an Unstarred Question on 23rd April they mentioned that these recommendations were if I may use the correct word, under implementation. I want to draw your attention, Sir, to these particular words-"these recommendations were under implementation." And this recommendation was that those widows who are being trained for a were being given a stipend of Rs. 250 per month which was found to be to totally inadequate. And after Dhil[Sardar Jagjit Singh Aurora]

Commission's recommendation. they had agreed that it should increased to Rs. 500 Since then 300 widows have been trained but none of them has received the enhanced sti**p**end. It has also affected the further training of these widows extremely adversely because with Rs. 250 a month they feed their families, they cannot look after them. The Government is particularly tardy and hard-hearted with regard to implementation after having said in April that they are implementing it. Another aspect which I would like to mention is that it had decided that these widows would be given jobs. Out of about 1300 widows, about a thousand are living various camps which the Government is aware of, and the number of jobs given up to date is 150. Again, this recommendation is not progressed at all.

Sir, the third aspect that I want to bring out is that Recommendation No. 1 made by the Dhillon committee was that there would be uniformity in giving relief to all concerned. Where as in Punjab victims of similar disturbances have been given certain facilities like those people, who had businesses but were not insured, have been given by the Government upto Rs. 50,000 for their movable assets the Centre, on other hand, as far Delhi is concerned, have not even issued instructions to the Delhi Administration SO that these people may be given certain amount of compensations. They can their business without this help. Sir, I would like to mention that to an Unstarred Question, the answer given is that the representations are being considered in the light of the recommendations of the Dhillon Commission. Having said in April that they are going to implement them, they are now going to consider it in light of the Dhillon Commission's recommendations. These people suffered these losses more than two years ago. And for two years, it has been extremely difficult for these people

to exist without getting any compensation. It is a very sad affair that the Government should still be dragging their feet and not give them compensation and cause unnecessary, untold hardship.

## REFERENCE TO THE ALLEGED MURDERS OF LEADING POLITICAL PERSONALITIES IN ASSAM RECENTLY

SHRI KAMALENDU BHATTA-CHARJEE (Assam): Respected Vice-Chairman, Sir, through you want to draw the attention of the hon. Prime Minister, the Home Minister, this august House and whole of the country, to the growing menace of the murder of important political personalities in Assam which threatens to destabilise the north-eastern region and also threatens to destabilise in the long run the security and existence of the whole country as the whole of North-East India is having an international border with different countries. Sir, since the present Government, the AGP Government took over in the December, first Donkeshwar Dihinga, the DCC President of Sibasagar and an ex-Minister in the Hiteshwar Saikia Government and then Manutosh Das, Chairman of the garh Municipal Board were murdered. Then Jorhat Mohabuma Parishad Chief Executive Councillor murdered. Then another important student leader Mr. Surjovobara was murdered in the c'ampus of the Dibrugarh University. Then an attempt was made on the Mr. Bhoomidar Burman. who was the Health Minister in the Hiteshwar Saikia Cabinet. Then, Kalipada Sen, who was the President of the United Minority Front, when he was sitting in his Rehabari residence he murdered. There was information that some 7 to 10 MLAs will be there when the meeting was supposed to be held and the assailants right at that moment. But fortunately those Members were not present and only Kelipada Sen, the President